

37

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 07.12.2018

PRESENT: 1. Hon'ble Member (J) Shri Rajeswara Rao Vittanala
2. Hon'ble Member (T) Dr. Ashok Kumar Mishra

CP/CA No.	Purpose	Sec	Name of Petitioner	Petitioner Advocate	Name of Respondent	Respondent Advocate
CP(IB)No.171/B B/2018	For Final hearing	Sec 10 of I&B code	M/s Cryo-Save (India) Pvt Ltd	M S Viswanathan, K S Vadivelu Advocate		

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
---------	-------------------------------------	------------------------	-----------

PETITIONER/s: M. S. VISWANATHAN
K. S. VADIVELU.

ADVOCATE
FOR
PETITIONER

M. S. Viswanathan
7.7. Indira
6/12/18

RESPONDENT/s: K. V. LOKESH H
959011613

ADVOCATE

FOR
RESPONDENT

C. Hile
7/12/18

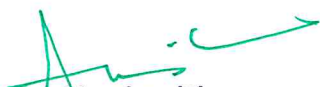
Umaesh - C
S.A. Associate
8911969209

Advocate
for
Rep. No. 7

C. Umaesh

ORDER

Heard Shri M.S.Viswanathan along with Shri K.S. Vadivelu, Learned Counsel for the Petitioner, and Shri K.V. Lokesh, Learned Counsel for Respondent No.12, and Shri Umesh C., Learned Counsel for Respondent No.7. Learned Counsel for the Respondent submits that they undertake to file Vakalat and accept notice for the Respondent Nos.7 and 12. None appears for the remaining Respondents. The parties who have accepted notice are directed to file objections well before the next date of hearing and copy served on the Petitioner. Learned Counsel for the Respondent submits that the Learned Counsel for the Petitioner only sent a copy of one paper. It is unfair on the part of the Petitioner, whenever notice is directed by the Tribunal to the parties, has to give all the papers filed in the Registry. The Petitioner is directed to furnish all the papers of the petition within two days, failing which the Petition is dismissed. Post the case on 31.12.2018.


Member (T)

Krishna


Member (J)

